

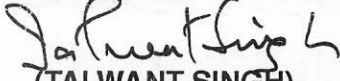
**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI
O R D E R**

In partial modification to this office order No.1935/59153-180/F.1(3)/Gaz/18 dated 31.08.2018, the following Committee is hereby re-constituted, with immediate effect :

Name of Committee	Name of Judicial Officers	Designation
Recruitment Committee dealing with the filling up of vacancy of System Analyst Group I Executive, Sr. Librarian Grade-A, Programmer Group II Executive, Assistant Programmer (Non-Gazetted) and Data Entry Operator (Grade-A) and Technical Officer (Gazette), Librarian (Non-Gazetted) and Process Server, through direct recruitment as per Rule 2(14) of DDCE Rules, 2012.	Sh. Manoj Jain Addl. District Judge (West)	Chairperson
	Sh. Ravinder Dudeja Judge, Family Court (Central)	Member
	Sh. Virender Kumar Goyal Addl. Sessions Judge (West)	Member

The Committee may call any senior Technical Officer/Official from NIC during the recruitment process to assess the suitability of candidate about his/her technical expertise.

However, the correspondence with the Hon'ble High Court will be done only through the undersigned.


(TALWANT SINGH)

District & Sessions Judge (HQs)

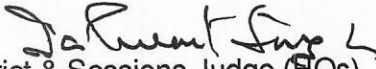
Delhi **27 OCT 2018**

Dated _____

2378 / 75028 - 75044
No. _____ /F.1(3)/Gaz/18

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers Concerned.
3. The Officer In-charge, Recruitment Cell, Tis Hazari Courts, Delhi.
4. Sh. Chandra Shekhar, ADJ (New Delhi) Patiala House Court, New Delhi.
5. Sh. Kovai Venugopal, Spl. Judge (PC Act) (CBI) (Central) Tis Hazari Courts, Delhi.
6. The Sr.AO(J)/AO(J)/Incharge, Admn Branch (I,II&III), General Branch, Care Taking Branch (Central), Tis Hazari Courts, Delhi.
7. The AO(J)/In-charge, Recruitment Cell with the direction to pursue the matter with the said committee.
8. The P.S. to the undersigned.
9. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.


District & Sessions Judge (HQs)
Delhi